

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32742/2019

(Arising out of impugned final judgment and order dated 10-05-2019 in CRA No. 3973/2014 passed by the High Court of Judicature at Allahabad)

OMVEER & ANR.

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

(WITH IA No. 155489/2019 - CONDONATION OF DELAY IN FILING, IA No. 155491/2019 - EXEMPTION FROM FILING O.T.)

Date : 23-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Dharendra Kumar, Adv.
Mr. Devvrat, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Against the common judgment of the High Court dated 10 May 2019, Special Leave Petition (Criminal) Diary No 37524 of 2019 has been dismissed by an order dated 22 November 2019. Even otherwise, we see no reason to entertain the Special Leave Petition. The evidence of Pws 2, 3, 4 and 5, who are injured eye-witnesses, has been believed. PW 1 was also an eye-witness.
- 2 No case for interference under Article 136 is made out.
- 3 The Special Leave Petition is accordingly dismissed.
- 4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER